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(c) whether Government has taken immediate steps on the basis of the published report, if so, the details of the steps taken;

(d) if not, the reasons therefor and whether Government does not agree with the facts mentioned in the GSI report; and

(e) whether Government would constitute a high level committee to conduct a study of the Himalayan region, if not, the reasons therefor?

THE MINISTER OF MINES (SHRI NARENDRA SINGH TOMAR): (a) and (b) No warning regarding the Himalayan region has been issued by Geological Survey of India (GSI).

GSI has given a report about future possible risk of Glacial Lake Outburst Floods (GLOF) from the expanding proglacial lake of Gepang Gath glacier, draining into Chandra River near Sissu village in Lahaul area of Lahaul and Spiti district of Himachal Pradesh. The work has been carried out in 2012, 2013 and 2014. The report was sent to the Chief Secretary of Himachal Pradesh, the Deputy Commissioner of Lahaul and Spiti district, Himachal Pradesh and the Secretary, National Disaster Management Agency (NDMA), New Delhi. It was also put on the GSI portal.

In the report it was explained that there is no immediate threat of GLOF, but as the lake area is expanding every year, there could be a GLOF-risk in future. Steps for the mitigation of GLOF-risk are required.

(c) and (d) Based on the GSI report, the Deputy Commissioner of Lahaul and Spiti district had sent two civil expert teams, with the GSI field officers, to Gepang Gath Lake successively in 2013 and 2014. A wire-crated stone-lined safety trench is proposed to be made by the concerned State civil authorities through a safety-breach site identified by GSI. This safety trench will drain away any sudden rise in water level in the lake.

(e) The Ministry has no plans of constituting a high level committee to conduct a study of the Himalayan region. GSI carries out glaciological, earthquake and landslide studies in parts of Himalayan region through its annual Field Season Programme.

Compensation for workers of Bharat Gold Mines Limited (BGML) under VRS scheme

1868. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of MINES be pleased to state:

(a) what steps have been taken by Government, post Supreme Court clearing global tenders to revive Kolar Gold Mines in July 2013;

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(b) whether the compensation for workers of Bharat Gold Mines Limited (BGML) who retired under VRS Scheme was duly paid; and

(c) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF MINES (SHRI NARENDRA SINGH TOMAR): (a) Action has been initiated to float the global tender. M/s MECON has been engaged to update the global tender prepared in 2008 for sale of assets of BGML.

(b) and (c) Yes. Consequent to the closure of BGML, all the employees on the regular services of the company have been paid the terminal dues as per Special Terminal Benefit Package (STBP) package during April, 2007.

Casual labourers working in oil PSUs

1869. SHRI TAPAN KUMAR SEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of casual labourers working in various oil PSUs and for how long they have been working;

(b) the number of workers on fixed term employment; and

(c) whether these casual labourers have been empanelled for regular vacancies to be filled up as per the Recruitment and Promotion Rules?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The details of casual labourers working in various oil PSUs are given below:

Name of Public Sector	No. of casual labours	No. of workers on
Undertakings (PSUs)		fixed term employment
1	2	3
Indian Oil Corporation	30 (26 since November,	
Limited	1998, 04 since May,	
	1999)	
Bharat Petroleum	Nil	01
Corporation Limited		
Oil and Natural Gas	436 (207 less than 20	1190
Corporation Limited	years and 229 more than	
	20 years)	
Hindustan Petroleum	28	Nil
Corporation Ltd.		